

ACT No. XIV OF 1929.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 1st
October, 1929.)

An Act further to amend the Indian Cotton Cess Act, 1923, for certain purposes.

XIV of 1923.

WHEREAS it is expedient further to amend the Indian Cotton Cess Act, 1923, for the purposes hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Cotton Cess (Amendment) Act, 1929. Short title.

XIV of 1923.

2. In section 4 of the Indian Cotton Cess Act, 1923 (hereinafter referred to as the said Act),— Amendment of section 4, Act XIV of 1923.

(i) in clause (i), for the words “ the Agricultural Adviser to the Government of India,” the words “ the Vice-Chairman of the Imperial Council of Agricultural Research ” shall be substituted; and

(ii) after clause (i) the following clause shall be inserted, namely:—

“ (ia) the Expert Adviser to the Imperial Council of Agricultural Research in agricultural matters;”.

3. In sub-section (2) of section 5 of the said Act, for the words “ The Agricultural Adviser to the Government of India,” the words “ The Vice-Chairman of the Imperial Council of Agricultural Research ” shall be substituted. Amendment of section 5, Act XIV of 1923.

Price 1 anna or 1½d.

MGIPC—L—IX-122—26-11-29—7,000.